

(2023) 08 MP CK 0088
In the Madhya Pradesh High Court
Case No : Writ Petition No. 20279 Of 2023

Jyoti Rajput

APPELLANT

Vs

State Of Madhya Pradesh And Others

RESPONDENT

Date of Decision : 14-08-2023

Acts Referred:

Constitution Of India, 1950 — Article 226

Madhya Pradesh Civil Services (Classification, Control And Appeal) Rules, 1966 — Rule 23

Citation : (2023) 08 MP CK 0088

Hon'ble Judges : Anand Pathak, J

Bench : Single Bench

Advocate : D.S.Raghuvanshi, M.S.Jadon, Vivek Bhargawa

Final Decision : Disposed Of

Judgement

Anand Pathak, J

1. The present petition under Article 226 of the Constitution of India has been preferred by the petitioner seeking following reliefs:-

"(i) That, the impugned order dated 07.08.2023 (Annexure P/1) be directed to be quashed and any order/proceedings initiated during pendency of the petition, be also quashed and set aside.

(ii) That, the respondents may kindly be directed to grant all consequential benefits to the petitioner in accordance with law.

(iii) Any other relief, which is just and proper in the facts and circumstances may also kindly be granted."

2 . According to the learned counsel for the petitioner, action of respondents is arbitrary and illegal in placing the petitioner under suspension.

3. Learned Government Advocate opposed the prayer and prayed for dismissal of this petition.

4. Heard.

5. Considering the above submissions, in view of the Section 23 of M.P. Civil Services (Classifications, Control and Appeals) Rules, 1966, this petition is disposed of with liberty to the petitioner to avail other remedy of filing of appeal before the Commissioner, Public Instructions. If any appeal is filed by the petitioner within ten days then same shall be considered and decided within a period of four months from the date of filing of appeal.

6. Accordingly, the petition stands disposed of in above terms.